1. THE PUNJAB LABOUR WELFARE FUNDS ACT, 1965. NOTIFICATION THE 12TH SEPTEMBER, 1969.

No. 9048-5 L & E 69/36987—In exercise of the powers conferred by sub-section (1) of section 14 of the Punjab Labour Welfare Fund Act, 1965, the Punjab Labour Welfare Board , with the previous approval of the State Government is pleased to appoint the Labour Commissioner, punjab, as "Welfare Commissioner", in additional to his own duties.

(Sd.)
V. P. MALHOTRA
Chairman, Punjab Welfare Board.

2. THE PUNJAB LABOUR WELFARE FUND ACT, 1965 NOTIFICATION

Punjab Government Labour Department Notification No. S. O. 34/FA/17/65/S. 15/72, dated the 3rd June, 1971—In supersession of Punjab Government Notification No. 3640-5 L & E-69/13879, dated the 8th April, 1969, and in exercise of the powers conferred by section 15 of the Punjab Labour Welfare Fund (Act, '965) (Act 17 of 1965) and all other powers enabling him in this behalf, the Govern of Punjab is please to appoint with immediate effect the following officers of the Labour Departments, Punjab to be Inspectors for the Purpose of the said Act.

Serial	Designation
No.	
1	2
(1)	Labour Commissioner, Punjab.
(2)	Joint Labour Commissioner, Punjab.
(3)	Deputy Labour Commissioner, Punjab.
(4)	Assistant Labour Commissioner, Punjab.
(5)	Labour-cum-Conciliation Officer (Head quarter)
(6)	All the Labour-cum-Conciliation Officers in the State.
(7)	Statistical Officer (Labour), Punjab.
(8)	All the Labour Inspectors Grade-I in the State.
(9)	All the Labour Inspectors Grade-II in the State.
(10)	All the Inspectors of Factories in the State.

3. THE PUNJAB LABOUR WELFARE FUND ACT, 1965. THE 17TH SEPTEMBER, 1976.

No. 7336-2 L & E-76/34493—In exercise of the powers conferred by sub-section (1) of section 15 of the Punjab Labour Welfare Fund Act, 1965 (Punjab Act No. 27 of 1965) and all other powers enabling him in this behalf the Governor of Punjab is pleased to appoint the Labour Welfare Officer and the Labour Welfare Inspector of the Punjab Labour welfare Board to be Inspectors for the purposes of the said Act.

4. THE PUNJAB LABOUR WELFARE FUND ACT, 1965 THE 3RD SEPTEMBER, 1979

No. S. O. 53 P. A. 17/65/S. 15/79—In exercise of the powers conferred by section 15 of the Punjab Labour Welfare Fund Act, 1965 (Punjab Act No. 27 of 1965), the Governor of Punjab is pleased to appoint the Additional Labour Commissioner, Punjab to be an Inspector for the purpose of the said section.

TAJENDRA KHANNA,

Secretary to Government of Punjab, Department of Labour and Employment.